

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing

T.A. No. 61/946/2020

This the 12th day of January, 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. ANAND MATHUR, MEMBER (A)**

Afia Naseem, Age 34 years, D/o Abdul Latief, R/o Village Barothi, Tehsil Drabshalla, District Kishtwar.

.....Applicant

(Advocate: Mr.Faheem Shokat Butt)

Versus.

1. Union Territory of Jammu and Kashmir through Commissioner Secretary to Government Education Department, Civil Sectt., Jammu/Srinagar.
2. Director School Education, Jammu.
3. Chief Education Officer, Kishtwar.
4. Zonal Education Officer, Drabshalla.

.....Respondents

(Advocate: Mr. Amit Gupta, AAG)

O R D E R

[O R A L]

Delivered by Hon'ble Mr.Rakesh Sagar Jain, Member (J) :-

During the course of arguments, learned counsel for the applicant submitted that it would be in the interest of justice if the O.A. is disposed of





directing the respondents to consider the case of the applicant in accordance with the rules and regulations within a stipulated period of time. Applicant seeks the relief of consideration by respondents for reckoning her services as RET teacher w.e.f. 06.01.2012 plus regularization as General Line Teacher.

2. In view of the above submission made by the applicant's counsel, the O.A. is disposed of with a direction to the respondents to consider the case of the applicant in accordance with the rules and regulations by passing a reasoned and speaking order within a period of two months from the date of receipt of a copy of this order. It is made clear that we have not entered into the merits of the case.
3. However, the applicant will be at liberty to supply the copy of the judgments to the respondents which she has relied upon in support of her case for consideration by the respondents.
4. The TA is disposed of as above, no order as to costs.

(ANAND MATHUR)
MEMBER (A)

(RAKESH SAGAR JAIN)
MEMBER (J)

Ak/-